



**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE C.PRATHEEP KUMAR**

**FRIDAY, THE 5<sup>TH</sup> DAY OF DECEMBER 2025 / 14TH AGRAHAYANA, 1947**

**WP(CRL.) NO. 1339 OF 2025**

**PETITIONER:**

**THILAKESHWARI @ SHEELA KURIAN  
AGED 55 YEARS  
D/O KURIAN, AGED 55 YEARS,  
DEEPU NIVAS, PATHIRAPALLY,  
PATHIRAPALLY P.O, MARARIKULAM SOUTH,  
ALAPPUZHA DISTRICT,  
PIN - 688521**

**BY ADVS.  
SRI.MANU RAMACHANDRAN  
SRI.M.KIRANLAL  
SRI.R.RAJESH (VARKALA)  
SRI.T.S.SARATH  
SHRI.SAMEER M NAIR  
SMT.SAILAKSHMI MENON  
SMT. AASHI K. SHAJAN  
SHRI.RAVISANKAR C.R.**

**RESPONDENTS:**

- 1 STATE OF KERALA  
REPRESENTED BY SECRETARY TO GOVERNMENT,  
HOME AFFAIR DEPARTMENT, SECRETARIAT,  
THIRUVANANTHAPURAM - 695001**
- 2 DIRECTOR GENERAL OF POLICE & STATE POLICE CHIEF  
KERALA POLICE, POLICE HEAD QUARTERS,  
VAZHUTHACAUD, THIRUVANANTHAPURAM, PIN - 695010**
- 3 ADDITIONAL DIRECTOR GENERAL OF POLICE (LAW &  
ORDER) OOLAMPARA, THIRUVANANTHAPURAM,  
PIN - 695005**



- 4 INSPECTOR GENERAL OF POLICE  
ERNAKULAM RANGE, MARINE DRIVE,  
KOCHI, PIN - 682031
- 5 THE DISTRICT POLICE CHIEF,  
ALAPPUZHA, ALAPPUZHA DISTRICT,  
PIN - 688012
- 6 SRI. MADHU BABU  
NOW WORKING AS DEPUTY SUPERINTENDENT OF POLICE  
(LAW AND ORDER), ALAPPUZHA SUBDIVISION,  
KERALA POLICE, THROUGH DIRECTOR GENERAL OF POLICE  
& STATE POLICE CHIEF, KERALA POLICE,  
POLICE HEAD QUARTERS, VAZHUTHACAUD,  
THIRUVANANTHAPURAM, PIN - 695010

OTHER PRESENT:

PP-SRI.U.JAYAKRISHNAN

THIS WRIT PETITION (CRIMINAL) HAVING COME UP FOR  
ADMISSION ON 05.12.2025, THE COURT ON THE SAME DAY DELIVERED  
THE FOLLOWING:

HIGH COURT OF KERALA  
CERTIFIED COPY



**JUDGMENT**

Dated this the 05<sup>th</sup> day of December, 2025

The petitioner seeks a direction to respondents 1 to 5 to initiate criminal prosecution against the respondent No.6 in furtherance of Exhibits P1 to P5. His grievance is that in spite those representations, no action was taken.

In the above circumstances, there will be a direction to the 4<sup>th</sup> respondent to consider Exhibit P5 representation and to take appropriate actions as required under law.

The W.P(Crl.) is disposed of accordingly.

Sd/-

**C. PRATHEEP KUMAR,**  
**JUDGE**



**APPENDIX OF WP(CRL.) NO. 1339 OF 2025**

**PETITIONER EXHIBITS**

- Exhibit P1** THE TRUE COPY OF THE REPRESENTATION DATED 24.02.2025 SUBMITTED BY PETITIONER TO RESPONDENT NO.5
- Exhibit P2** THE TRUE COPY OF THE REPRESENTATION DATED 24.09.2025 SUBMITTED BY PETITIONER TO RESPONDENT NO.1
- Exhibit P3** THE TRUE COPY OF THE REPRESENTATION DATED 24.09.2025 SUBMITTED BY PETITIONER TO RESPONDENT NO.2
- Exhibit P4** THE TRUE COPY OF THE REPRESENTATION DATED 24.09.2025 SUBMITTED BY PETITIONER TO RESPONDENT NO.3
- Exhibit P5** THE TRUE COPY OF THE REPRESENTATION DATED 24.09.2025 SUBMITTED BY PETITIONER TO RESPONDENT NO.4

THE HIGH COURT OF KERALA  
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HIGH COURT OF KERALA  
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